

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22759/2017

(Arising out of impugned final judgment and order dated 24-01-2017 in ITA No. 344/2007 passed by the High Court Of Judicature At Allahabad)

M/S. KISAN SAHAKARI CHINI MILLS LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX AND ANR.

Respondent(s)

Date : 03-12-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Ms. Kavita Jha, AOR
Mr. Anant Man, Adv.

For Respondent(s) Mr. Mahaveer Singh, Sr. Adv.
Mr. Arijit Prasad, Adv.
Mr. O.P. Shukla, Adv.
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(R. NATARAJAN)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
ASSISTANT REGISTRAR